

Class-IV Posts (in Inferior Service) in the Gujarat Secretariat and Non-Secretariat Offices Recruitment Rules, 2005

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Class-IV Posts (in Inferior Service) in the Gujarat Secretariat and Non-Secretariat Offices Recruitment Rules, 2005

In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India and in supersession of all existing rules regulating the recruitment to the posts of Class IV with any appellation in inferior Service in the Secretariat and non-Secretariat offices of the State of Gujarat, the Governor of Gujarat hereby makes the following rules to provide for regulating recruitment to the posts of Class-IV with any appellation in inferior Service in Secretariat and non-Secretariat offices, namely:

1. . :-

These rules may be called the Class-IV Posts (in Inferior Service) in the Gujarat Secretariat and non-Secretariat Offices Recruitment Rules, 2005.

2. . :-

Appointment to the posts of Class-IV (in inferior Service) in Secretariat and non-Secretariat offices of Government of Gujarat shall be made either:

- (i) by direct selection; or
- (ii) by transfer; or
- (iii) by deputation.

3. . :-

To be eligible for appointment by direct selection to the post mentioned in Rule 2, a candidate shall:

- (i) not be less than 18 years and not more than 25 years of age;
- (ii) have passed Secondary School Certificate Examination;
- (iii) possesses skills relevant to the job as may be prescribed by Government from time to time :

Provided that preference may be given to a candidate who possesses the driving licence for light motor vehicle.

4. . :-

The candidate appointed in Class-IV posts may be transferred in public interest to any other Class-IV post in inferior services in any Secretariat or non-Secretariat office in the State.

5. . :-

A candidate appointed by direct selection shall be on probation for a period of six months.

6. . :-

A selected candidate shall be required to pass the departmental examination and an examination in Gujarati or Hindi or both in accordance with the Rules prescribed by the Government from time to time.

7. . :-

A candidate appointed by direct selection shall have to undergo such training according to his job and pass such examination as may be prescribed by the Government from time to time.